

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1621 of 2023
& I.A. No. 2166 of 2024

IN THE MATTER OF:

Fun Gateway Arena Pvt. Ltd.

...Appellant(s)

Versus

Smaaash Entertainment Pvt. Ltd.

...Respondent(s)

**Through its Resolution Professional Bhrugesh Amin
& Ors.**

Present:

For Appellant : Mr. Sumesh Dhawan, Mr. Vaibhav Tyagi, Advocate

For Respondents : Mr. Krishan Venugopal, Sr. Advocate with Mr. Shyam K., Mr. Kunal Kaul, Ms. Avni Sharma, Ms. Fatima Kachwalla, Mr. Vergil Bragauna, Advocates for R1.

Mr. Kaushik Mishra, Advocate for R7.

O R D E R
(Hybrid Mode)

12.04.2024: Mr. Sumesh Dhawan, Learned Counsel for the Appellant submits that the Appellant may be permitted to withdraw the Appeal. Mr. Krishan Venugopal, Learned Sr. Counsel for the Respondents submits that he has no objection if the Appellant withdraw the Appeal. However, in view of the Appeal being withdrawn, the order impugned dated 22.11.2023 continues to be operative.

The prayer of the Appellant is accepted. The Appeal is dismissed as withdrawn. In view of the Appeal being dismissed as withdrawn, the order dated 22.11.2023 shall continue to be operative.

[Justice Ashok Bhushan]
Chairperson

[Arun Baroka]
Member (Technical)

R.N./Manu.